

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) Prosecution cases under the Factories Act, 1948, the Plantation Labour Act, 1951 and the Child Labour (Prohibition and Regulation) Act, 1986 (in respect of those establishments for which the State Governments are the appropriate Government) are filled by the State Governments/Union Territory Administrations. The enforcement in the central sphere is done by the Central Government. The information for the current financial year will be collected and will be laid on the Table of the House.

(b) and (c). The Union Government monitors the progress of cases filed by Central Government agencies where Central Government is the appropriate Government. The progress of the cases filed by the State Governments and Union Territories is monitored by them.

#### **Jute Modernisation Fund**

2780. CH. KHURSHID AHMED:  
SHRI MOHD. MAHFOOZ ALI  
KHAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether the jute mills in the country are making use of the Rs. 150 crores jute modernisation fund by importing polyjute looms;

(b) if so, the details thereof;

(c) the specific cases of misutilisation of the jute modernisation fund that have come to the notice of Government so far; and

(d) the action taken/proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) Fourteen units have been sanctioned assistance under the Jute Modernisation Fund Scheme. None of these proposals envisage import of circular looms.

(b) Does not arise.

(c) No case of misutilisation of Jute Modernisation Fund Scheme has come to the notice of the Government.

(d) Does not arise.

#### **Unauthorised Commercial Complexes in Capital**

2781. SHRI H.N. NANJE GOWDA:  
PROF. RAM KRISHNA MORE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have undertaken any intensive drive to check the mushrooming of unauthorised commercial complex in the capital;

(b) if so, the time by which the task of checking and demolition of these complexes is expected to be completed; and

(c) the further action Government propose to take against those who have constructed these complexes illegally?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c). There is no mushrooming of unauthorised commercial complexes. Checking of unauthorised construction by the staff of the Municipal Corporation of Delhi, the New Delhi Municipal Committee and the Delhi Development Authority in their respective jurisdiction is a continuous process and whenever such cases come to notice necessary action